THE MINISTER OF STATE OF THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI HARDEEP SINGH PURI): (a) and (b) The Ministry of Housing and Urban Affairs has launched the Pradhan Mantri Awas Yojana (Urban) {PMAY(U)} mission on 25.06.2015 with the aim of providing pucca house to the eligible beneficiaries by 2022. The Mission comprises four components *viz. In-Situ* Slum Redevelopment (ISSR); Affordable Housing through Credit-Linked Subsidy; Affordable Housing in Partnership (AHP); and subsidy for Beneficiary-Led individual house construction (BLC). Private sector participation is envisaged under the Affordable Housing in Partnership and Slum Redevelopment components of the mission.

Under the Credit Linked Subsidy Scheme (CLSS for EWS/LIG & CLSS for MIG) component of the Pradhan Mantri Awas Yojana (Urban) {PMAY[U]}, interest subsidy for housing loans is provided to eligible beneficiaries of Economically Weaker Section (EWS), Lower Income Group (LIG) & Middle Income Group (MIG). Benefits of interest subsidy are also admissible to eligible beneficiaries for the houses constructed by developers on private land.

Release Deed as valid document to transfer leasehold rights

- 683. DR. SUBRAMANIAN SWAMY: Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:
- (a) whether it is a fact that DDA or L&DO considers Release Deed a valid document to transfer leasehold rights from an individual to a Pvt. Ltd. company in Delhi;
- (b) if so, whether DDA or L&DO has ever accepted to give effect to such transfer to transferee in Delhi and if so, the details of provisions for such transfer; and
- (c) the details of cases of transfer/mutation allowed by DDA or L&DO on the basis of such Release Deed?

THE MINISTER OF STATE OF THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI HARDEEP SINGH PURI): (a) to (c) The information is being collected and will be laid on the Table of the House.

Shelters for urban homeless under NULM

- 684. PROF. M.V. RAJEEV GOWDA: Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:
- (a) the number of shelters for urban homeless required under the National Urban Livelihoods Mission (NULM), State-wise;

- (b) the details of formula used to determine the number of shelters needed per State:
 - (c) the quantum of funds released for shelter construction, State-wise;
 - (d) the number of shelters that have been constructed; State-wise;
- (e) whether there is an oversight mechanism for the time-bound creation of committees to oversee construction of shelters by urban local bodies under NULM;
 - (f) if so, the details thereof; and
 - (g) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI HARDEEP SINGH PURI): (a) and (b) It is the responsibility of State/UT Governments to conduct survey of urban homeless for planning the shelters required. The Ministry of Housing and Urban Affairs has issued instructions for carrying out third party survey of homeless people. It is pertinent to mention that the Committee on Shelter for Urban Homeless in its report has made an observation about huge gap in availability of shelters and the number of homeless. Under the Deendayal Antyodaya Yojana – National Urban Livelihoods Mission (DAY-NULM), for every one lakh urban population, provisions should be made for permanent community shelters for a minimum of one hundred persons.

- (c) Under the DAY-NULM, funds are allocated to States in a consolidated manner out of which appropriate amount is apportioned by States/UTs for Shelter for Urban Homeless (SUH), as per their requirements. Under the Mission, a total of ₹ 1516.427 crores has been released to all States/UTs under the DAY-NULM since inception. Details showing the State-wise amount released under the DAY-NULM are given in the Statement-I (See below).
- (d) As per the information received from States/UTs a total of 1331 shelters have been sanctioned by 25 States/UTs under the DAY-NULM. Out of these, 789 shelters are operational and remaining are under construction /refurbishment. The State-wise details are given in the Statement-II (*See* below).
- (e) to (g) Under the DAY-NULM, there is provision of a Project Sanction Committee under the Chairmanship of Principal Secretary/ Secretary in-charge of the DAY-NULM, at State level. Further, an Executive Committee at City level will be responsible for the planning, implementation of the Scheme of Shelter for Urban Homeless.

Unstarred Questions

Statement-I

State-wise fund released under the DAY-NULM since inception (? in lakh)

		(₹ 1 n lakh
Sl.No.	State/UT	Fund released
1.	Andhra Pradesh	13097.43
2.	Arunachal Pradesh	728.65
3.	Assam	0
4.	Bihar	4810.78
5.	Chhattisgarh	6155.84
6.	Goa	191.5
7.	Gujarat	6354.1
8.	Haryana	1607.6
9.	Himachal Pradesh	1814.79
10,	Jammu and Kashmir	1188.29
11.	Jharkhand	5759.03
12.	Karnataka	9644.62
13.	Kerala	1078.98
14.	Madhya Pradesh	10117.64
15.	Maharashtra	12853.86
16.	Manipur	1148.82
17.	Meghalaya	420.34
18.	Mizoram	4676.15
19.	Nagaland	2192.68
20,	Odisha	5065.3
21.	Punjab	612
22.	Rajasthan	7130.6
23.	Sikkim	564.64
24.	Tamil Nadu	24010.41
25.	Telangana	5977.15
26.	Tripura	1246.24

108	Written Answers to	[RAJYA SABHA]	Unstarred Questions
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Sl.No.	State/UT	Fund released
27.	Uttar Pradesh	12691.14
28.	Uttarakhand	1385.65
29.	West Bengal	7954.84
30.	Andaman and Nicobar Islands	106.31
31.	Chandigarh	481.32
32.	Dadra and Nagar Haveli	0
33.	Daman and Diu	0
34.	Delhi	0
35.	Puducherry	576
	Total	151642.7

Statement-II

State/UT-wise details of shelters sanctioned and operational under the DAY-NULM

(As on 30.1.2018)

Sl. No.	State/UT	Shelters Sanctioned	Shelters Functional
1	2	3	4
1.	Andhra Pradesh	78	47
2.	Bihar	114	31
3.	Chhattisgarh	37	8
4.	Goa	0	0
5.	Gujarat	16	5
6.	Haryana	1	1.
7.	Himachal Pradesh	10	2
8.	Jammu and Kashmir	5.	0

Vritten .	Answers to [8 Fe	bruary, 2018] Unstarred Q	Questions
1	2	3	4
9.	Jharkhand	45	27
10.	Karnataka	42	27
11.	Kerala	26	17
12.	Madhya Pradesh	133	129
13.	Maharashtra	53	17
4.	NCT of Delhi	216	201
5.	Odisha	34	22
6,	Punjab	27	g
17,	Rajasthan	98	58
18,	Tamil Nadu	141	102
19,	Telangana	47	22
20.	Uttar Pradesh	92	3
21_c	Uttarakhand	12	ž
22,	West Bengal	35	(
23,	Arunachal Pradesh	0	(
24,	Assam	0	(
!5.	Manipur	0	(
26.	Meghalaya	3	(
27.	Mizoram	59	48
28.	Nagaland	2	(
29.	Sikkim	0	(
30.	Tripura	5	(
31.	Andaman and Nicobar Isla	ands 0	(
32.	Chandigarh	0	(

110	Written Answers to	[RAJYA SABHA]	Unstarred Questions
1	2	3	4
33.	Dadra and Nagar Ha	veli 0	0
34.	Daman and Diu	0	0
35.	Puducherry	0	0
	Total	1331	789

Inclusion of new cities under Smart Cities Mission

- 685. SHRI RAJEEV SHUKLA: Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:
- (a) whether there is any proposal for inclusion of any new city of Uttar Pradesh and Maharashtra under the Smart Cities Mission;
 - (b) if so, the details thereof;
- (c) whether Government is considering any proposal for developing the Mission under public private partnership scheme; and
 - (d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI HARDEEP SINGH PURI): (a) No, Sir.

- (b) Question does not arise.
- (c) and (d) Under the Smart Cities Mission cities are taking up projects using the public private partnership mode.

Environment friendly housing projects

- 686. SHRI AMAR SHANKAR SABLE: Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:
- (a) whether it is a fact that Government has constructed low cost, innovative and environment friendly sample/demo housing project with an objective of replication by the citizens;
- (b) if so, the details of such projects undertaken during the last three years and the amount spent thereon during that period;
- (c) whether Government has prepared any data regarding the number of people who adopted the same technology as shown in the demo project while constructing their own houses;